IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O. A. No. 137/93

DATE OF DECISION: 18,6,93

B.Vijayamma (TS No.1786/EKM)
Mary George (T.S.No.9451/EKM)
Pathukutty (T.S.No.10180/EKM) ... Applicants

Mr.M. Rajagopalan

.. Advocate for applicants

Versus

- Union of India represented by the Secretary, Ministry of Defence, New Delhi.
- Controller of Defence Accounts (Pension) Allahabad.
- 3. Defence Pension Disbursing Officer, Ernakuam. .. Respondents

Mr. Tomy Sebastian, ACGSC

Advocate for respondents

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THE HON'BLE MR.JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN

JUDGMENT

Learned counsel for applicants submits that the applicants are entitled to the reliefs granted in O.A. 282/90. Counsel for respondents did not controvert this submission, either on principle or precedent.

2. In the circumstances, the application is allowed. Applicants will be granted the reliefs

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granted in 0.A.282/90. Applicants will be entitled to receive relief on family pension. Payment will be made within two months from today.

3. Application disposed of as above. No costs.

Hankavannair

C. SANKARAN NAIR (J) VICE CHAIRMAN

Dated 18th June, 1993.